



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 418

IA (Dis.)/49/ND/2024 in IB/2553/ND/2019

IN THE MATTER OF:

Umbrella Infocare Pvt Ltd

...

Applicant

Versus

Superkisan ECommerce Pvt Ltd

...

Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 10.03.2025

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr. Dhananjaya Sud, Ms. Swechcha Mishra, Advs.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ms. Swechcha Mishra, Learned Counsel for the applicant is present through video-conferencing. Issue notice to RoC and IBBI. Applicant is directed to take steps within three days and file proof of service. On receipt of notice, respondents are permitted to file their replies within ten days, with a copy in advance to the other side.

List this matter on 25.04.2025.

Sd/-

ATUL CHATURVEDI
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)